

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**



**C.P. (I.B) No. 98/9/NCLT/AHM/2018**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**  
**Hon'ble Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2019**

Name of the Company: Ashapura International Ltd.  
V/s.  
Ardhinusa Drilling (P) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL RAVAL FINDALAW LLP	Adv	App <sup>t</sup>	
2.	HOMANI CHOUHAN Assisted by RAUSHI D. BHATHI	Adv.	Respondent.	

**ORDER**

The parties are represented through their respective learned counsels.

Learned lawyer appearing on behalf of the Petitioner filed a pursoris to withdraw the instant petition.

The permission is granted.

Accordingly, CP(IB) 98/2018 is dismissed as withdrawn.

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
**MEMBER TECHNICAL**

Dated this the 08th day of August, 2019

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**